

^0) Counterfeiting of currency notes and trafficking therein are offences punishable with imprisonment for five under Sections 489A, 489B I.P.C. and State Police are taking adequate steps to deal with such cases.

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STATEMENT BY MINISTER CORRECTING THE REPLY GIVEN TO UNSTAREED QUESTION 313 ON THE 20TH JULY, 1978 REGARDING DEATHS DUE TO LIQUOR CONSUMPTION IN DELHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): In part (a) of the reply the number of persons who died in Delhi due to alleged consumption of spurious liquor during the period January—May, 1978, shown as 'S' may be y-~<l as "10";.

Reply in respect of part (b) remains unchanged.

PAPERS LAID ON THE TABLE;

Report (1978-79) of the Patent Office

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Seventh Annual Report ; of the Patent Office for the year 1978-79, under section 153 of the Patents Act, 1970 [Placed in Lib-] rary. See No. LT-545/80].

Report and Accounts (1978-79) of the Cement Corporation of India limited New Delhi and related papers

SHRI R. VENKATARAMAN: Sir, I also beg to lay on the Table, a copy each (in English and Hindi) of the following papers unde, sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Fifteenth Annual Report and Accounts of the Cement Corpora-

tion of India Limited, New Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-549/80].

- (ii) Review by Government on the working of the Corporation.

Report and Accounts (1978-79) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay

SHRI R. VENKATARAMAN: Sir, I aVso beg to lay on the Table a copy (in English and Hindi) of the Twenty-Fourth Annual Report and Accounts of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay for the year 1978-79. [Placed in Library. See No. LT-548|80]

The Central Silk Board Contributory Provident Fund (Amendment) Rules, 1979

SHRI R. VENKATARAMAN; S&. I also beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Industry Department of Industrial Development, Notification G. S. R. No. 719, dated the 26th May 1979, publishing the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1979, under sub-section (3) of section 13 of the Central Silk Board, Act, 1948.

[Placed in Library. See No. LT-547/80].

Notifications under the Essential Commodities Act, 1955

SHRI R. VENKATARAMAN: Sir, I also beg to Ia, on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) S. O. No. 377 (E), dated the 30th June, 1979, publishing the Tex-